

रेकांड बनाये। तो जो प्रान्तों को आप सहायता के लिये रुपया देते हैं उन के द्वारा आपकी योजना के अनुसार काम हो रहा है, वह रुपया ठीक खर्च हो रहा है कि नहीं, इसकी जांच की कोई व्यवस्था आप के पास है अगर नहीं तो क्यों ?

श्री बृज लाल वर्मा : अभी तक ऐसा कोई हमारे पास जरिया नहीं है जिस के जगिये जांच कर सकें। अगर आप निश्चित उनके खिलाफ आरोप लगाते हैं तो हम जरूर विचार करेंगे।

श्री श्रीम प्रकाश श्यामी : जांच की आवश्यकता आप महसूस करते हैं कि नहीं ?

श्री बृज लाल वर्मा : आरोप हमारे पास आये तो हम जरूर विचार करेंगे।

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): These Boards be subjected to audit?

SHRI BRIJ LAL VERMA: Yes.

Restarting of Mutka Business

*42. SHRI F. H. MOHSIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 'Mutka' business has been restarted after Janata Government have come into power; and

(b) if so, the steps contemplated to put an end to this evil practice?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). Some cases of 'Matka' gambling have come to the notice of the State Governments of Gujarat, Karnataka, Maharashtra, Madhya Pradesh, Andhra Pradesh, Rajasthan and in the Union Territory of Goa, Daman and Diu. The State Governments report that to curb this practice, they are taking steps like intensive patrolling, conducting raids and taking legal action against offenders apprehended.

The Indian Penal Code (Amendment) Bill 1972, as reported by the Joint Committee, contains a clause whereby the present Section 294A of the IPC is proposed to be replaced by a more elaborate provision to cope with offences in connection with lotteries.

SHRI F. H. MOHSIN: Now, it has been admitted that the 'Matka' business has been started after the Janata Party has come into power. Crimes have also increased. May I know whether there is any relation between the Janata Party coming into power and the increase in crimes, increase in smuggling activities and restarting of the 'Matka' business? Whether there is any close relationship between the Janata Party and such anti-social elements? Will the Home Minister be pleased to say whether the Indian Penal Code (Amendment) Bill, 1972 which has not been enacted so far will be taken up now? May I know when it is going to be passed by both Houses and whether it is likely to come upto during this session and also whether it can take care of crimes such as smuggling, matka business, etc.

CHAUDHURI CHARAN SINGH: I hope I am not required to reply to the first part of the question because that is a matter of opinion.

MR. SPFAKER: I am sure some other Member will do it.

CHAUDHURI CHARAN SINGH: As regards the second part, I may tell the hon. Member that what I was trying to say was that the amending Bill would at be introduced in this session.

श्रीमती मृगाल गोरे : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि कई प्रान्तों में जहाँ कांग्रेस राज्य था और आज भी है, वहाँ मटका व्यापार और ज्यादा बढ़ा दिया गया है ? क्या यह जानबूझकर इस विचार से किया जा रहा है कि लोग जनता पार्टी को दोष दें ?

MR. SPEAKER: That is why I said that somebody will reply

SHRI EDUARDO FALEIRO: In Goa, mutka offences are dealt with under the Public Gambling Act, not under the Penal code. I think that nowhere in the South Mutka offences are dealt with under the penal code. The Public Gambling Act was enacted sometime in the last century when mutka offences were not there and so when mutka cases go to court, hardly in any case there is conviction. Will the government consider having a model legislation for control of mutka and other gambling offences which have nothing to do with the penal code, so that it will become difficult to avoid conviction?

CHAUDHURI CHARAN SINGH: I am glad that the hon. Member has put this question. In fact we are considering comprehensive amendment of the law in regard to gambling and other offences.

DR. SUBRAMANIAM SWAMY: I should like to know from the hon. Home Minister whether sometime in the month of March, before the Lok Sabha results came out, a large number of characters who were connected with mutka were released from jail and this took place sometime in the month of March?

CHAUDHURI CHARAN SINGH: It is true.

SHRI RATANSINH RAJDA: Will the hon. Minister say that in the city of Bombay, in the State of Maharashtra, to malign the Janata government mutka is going on at the instance and with the encouragement of the government there, that is the government of Maharashtra? I make bold to say that when we agitated against mutka business in Bombay some mutka kings told us that the police had asked them to start it. Will the hon. Minister institute an enquiry into this?

CHAUDHURI CHARAN SINGH: If I find that there is some evidence to that effect, I will not hesitate to order an enquiry.

DR. VASANT KUMAR PANDIT: Mutka is organised by three persons, Balu, Kalu and Ratan Khatri who are hand in glove with the police. The police get monthly instalments for allowing organised mutka and the net work is spread even beyond our country, in Sri Lanka, Nepal, Pakistan and other places. Crores of money are being paid for one figure for opening and one figure for closing. Big money making is going on.

MR. SPEAKER: Please come to the question.

DR. VASANT KUMAR PANDIT: Has the Government got any such information as I have given and will they make any investigation into the hand in glove policy of the Maharashtra Government with the Matka king?

MR. SPEAKER: He has replied to it.

SHRI YASHWANT BOROLE: May I draw the attention of the minister to the fact that matka can be stopped instantly if the telephone communications for making lightning calls are not made available to them? The opening and closing figures are communicated by lightning calls. If such communication lines are closed, it can be stopped. Is the Government thinking of doing it?

CHAUDHURI CHARAN SINGH: It is a suggestion.

मध्य राज्य क्षेत्रों में अपराध की
घटनाओं में वृद्धि

* 44. श्री यश वसंत बोरोले : क्या गृह मंत्री
यह बताने की कृपा करेंगे कि :